

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2018**  
**(F.No.13/08/2018/NCLAT/UR/717)**

**In the matter of:**

Punjab National Bank ..... Appellant

Versus

State Bank of India & Ors. .... Respondents

Appearance: Shri Varun Srinivasan, Advocate for the Appellant.

**07.09.2018**

Heard the learned Lawyer appearing for the Appellant.

2. Learned Lawyer submitted that as per the report of the Office, two defects were not removed by the Appellant, i.e., defect Nos.2 and 10. In respect of defect No.2, he submitted that he has filed the fresh Memo of Appeal, which is duly signed by the Counsel and so far defect No.10 is concerned, he has filed the attested copy of the Power of Attorney.

3. In the light of the submissions raised on behalf of the learned Counsel, when I have gone through the case record then I find that the fresh Memo of Appeal and attested copy of the Power or Attorney are attached with the record, but the Office has not mentioned these facts in the Office report that the Appellant has already re-filed the fresh Memo of Appeal, which is duly signed and the attested copy of the Power of Attorney. I further find that the documents, which have been filed on behalf of the Appellant, of course attached with the file, but, on which date the said documents are filed, the filing Section has not mentioned this fact nor it has been pointed out by the Scrutiny Section. Considering this laches on the part of the filing Section as well as on the scrutiny Section, let an explanation be called from the filing Section as well as the scrutiny Section, under what circumstances these two documents are got attached with the

file without mentioning the date. They are directed to submit their explanations by 12.09.2018.

4. Considering the fact that defects pointed out by the Office, i.e., defect Nos.2 and 10 have been removed by the Appellant, therefore, let the case be listed before the Hon'ble Bench on 10.09.2018.

5. Let a copy of this order be also sent to all the staff attached with the filing Section and scrutiny Section to submit their explanation within that period.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar